

In the Central Administrative Tribunal
Calcutta Bench

CPC.126 of 2001
(OA 1451 of 96)

22-3-2002

Present . Hon'ble Mr.Justice G.L.Gupta, Vice Chairman
| Hon'ble Mr.S.Biswas, Member(A)

Brindaban Seth & Ors

-VS-

I.I.M.S. Rana

For the applicant : Mr.T.K.Banerjee
For the respondent : Mr.R.K.De

ORDER

Mr. G. L. Gupta, Vice Chairman :

Learned counsel for the applicant states that the respondents have not fully implemented the directions of the Tribunal. However, we have seen the order dated 18-12-2001 whereby the respondents have complied with the directions (i) and (ii) of the Order of the Tribunal dated 9-5-2000. Of course, there was some delay, but for that respondents have tendered unconditional apology. Apart from that, it has been pointed out that several other persons vide OA No.228 of 2001 had challenged the publication of the seniority list, therefore, there was some delay. Keeping in view the explanation given, the delay is condoned.

2. As to the third direction given in the order dated 9-5-2000, it has been pointed out that the same has been complied with in respect of two of the applicants and for the remaining, it has been stated that there is no vacancy available. It has also been pointed out that two posts have been abolished. In any case, learned counsel for the respondent submits that in future if any vacancy occurs, the applicants will be considered sympathetically.

3. At this stage, the learned counsel for the applicant states that the applicants have made applications seeking absorption in any trade for posting at Kanchnapara. Respondent submits that if any application is pending, the same shall be considered within 3 months. In case no application is pending with the respondents, the applicants may furnish the same now and the respondents will consider the same.

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4. Thus no case of contempt is made out and the same stands dismissed.

5. The learned counsel for the applicants submits that there are some mistakes in the Seniority list. The applicants may submit representation, which shall be considered by the respondents within aforesaid period of 3 months.


(S.Biswas)
Member(A)


(G.L.Gupta)
Vice Chairman